

(26)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 47/95.

Date of Order: 30-1-95.

Between:

B.Satyanarayana.

.. Applicant.

and

1. The Secretary, Ministry of Defence, New Delhi.
2. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
3. The Admiral Superintendent, Naval Dock Yard, Visakhapatnam.
4. Sri A.Chandrababu, Senior Chargeman MCM, T.No.4093, Naval Dockyard, Visakhapatnam.
5. Sri U.Kondala Rao, T.No.7116, HSK-I Naval Dockyard, Visakhapatnam.

.. Respondents.

For the Applicant: Mr. P.Bhaskar, Advocate

For the Respondents: Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:
This OA was filed praying

applicant is entitled to be shown above R-4 and R-5 and hence the seniority list dt. 15-10-91 has to be set aside and consequently the promotion order No.P1R/0212/TSS, dt. 16-12-93 has to be quashed.

2. The learned counsel for the applicant submitted that he may be permitted to withdraw this OA with liberty to file fresh OA by coming up with additional facts.

2. Accordingly, this OA is dismissed at the admission stage. This order of dismissal is subject to the applicant to file fresh OA if so advised. No costs.

Amalgi
Deputy Registrar(J) CC

To

1. The Secretary, Ministry of Defence, New Delhi.
2. The Flag Officer, Commanding-in-Chief, Eastern Naval Command, Visakhapatnam.
3. The Admiral Superintendent, Naval Dock Yard, Visakhapatnam.
4. Sri A.Chandrababu, Senior Chargeman, MCM T.No.4093, Naval Dockyard, Visakhapatnam.
5. Sri U.Kondala Rao, T.No.7116, HSK-I Naval Dockyard, Visakhapatnam.
6. One copy to Mr.P.Bhaskar, Advocate, CAT.Hyd.
7. One copy to Mr.V.Bhimanna, Addl.CGSC.CAT.Hyd.
8. One spare copy.

pvm

npent
Added
24/1/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A.B.N)

DATED: 30-1-1994

ORDER/JUDGMENT: —

M.A./R.A/C.A.No.

in

O.A.No. 47/95

T.A.No.

(w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. of the admission stage.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

Notpared copy

Central Administrative Tribunal
DESPATCH
6 FEB 1995
HYDERABAD BENCH.